

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. 686

TO BE ANSWERED ON WEDNESDAY, THE 20TH NOVEMBER, 2019.

Lack of Infrastructure in Courts

**686. SHRI SUDHAKAR TUKARAM SHRANGARE:
SHRI RAVNEET SINGH BITTU:
SHRI LAVU SRI KRISHNA DEVARAYALU:
SHRI P.P. CHAUDHARY:
MS. PRATIMA BHOUMIK:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether a large number of subordinate courts in various States including Maharashtra and Rajasthan do not have sufficient infrastructure, including suitable court buildings/rooms and residential quarters;**
- (b) if so, the details thereof, district and taluka-wise;**
- (c) the amount of funds released under Central schemes for providing sufficient infrastructure in subordinate courts, State-wise;**
- (d) whether there are any pending funds to be released to States under any Central schemes for infrastructure purposes in subordinate courts including Rajasthan, Tripura and Maharashtra State and if so, the details thereof; and**
- (e) the details of constraints being faced by the Government to help State Government in dealing with infrastructural challenges being faced by lower judiciary and the steps taken to address the same?**

**ANSWER
MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

(a) & (b): As per the information provided by the High Courts, 19,414 court halls are available for District and Subordinate Courts in the country for the working strength of 17,342 Judicial Officers. In addition, 2,822 court halls are under construction. 17,103 residential units are available for Judicial Officers of Subordinate Courts and 1,869 residential units are under construction. A statement showing State-wise number of court halls, residential units available & under construction and number of working strength of Judicial Officers in the country, including Maharashtra and Rajasthan, is given in **Annexure I**.

(c): A Centrally Sponsored Scheme for development of infrastructure facilities for the judiciary is being implemented from 1993-94 under which financial assistance is provided to State Governments/UTs for construction of court buildings and residential units of Judicial Officers of District and Subordinate Courts. A sum of **Rs. 7453.10 crore** has been sanctioned since the inception of the Scheme, of which Rs. 4008.80 crore has been sanctioned since 2014-15 which is around **54%** of the total release under the Scheme. A statement showing State-wise release of funds to States/UTs under the Scheme is given in **Annexure II**.

(d): Rs. 710.00 crore has been allocated under the Centrally Sponsored Scheme for development of infrastructure facilities for the judiciary in the current financial year 2019-20, of which Rs. 702.86 crore has been released till 14.11.2019. Rs. 7.14 crore has been withheld to be released to Jammu & Kashmir due to bifurcation of the State. The statement showing State-wise release of funds to States/UTs given in **Annexure II** also include funds released to Rajasthan, Tripura and Maharashtra.

(e): It is the primary responsibility of the State Governments to provide Judicial Infrastructure for District and Subordinate Courts in their respective States. The aforesaid Centrally Sponsored Scheme is being implemented to augment the resources of State Governments/UTs for construction of court buildings and residential units of Judicial Officers of District and Subordinate Courts. Considerable progress has been made with regard to court buildings and residential units for judicial officers in last five years. The number of court halls available has increased from **15,818 in 2014 to 19,414 in 2019** and number of residential units available has increased from **10,211 in 2014 to 17,103 in 2019**. Focus is now to match the number of availability of court halls and residential units with 23,566 number of sanctioned strength of Judicial Officers in District and Subordinate Courts.

Statement referred to Lok Sabha Unstarred Question No. 686 for Reply on 20.11.2019

Statement showing State-wise number of court halls, residential units available & under construction and number of working strength of Judicial Officers.

Sl. No.	State / UT	Total Working Strength	Total Court Halls	Total Court Halls Under Construction	Total Residential Units	Total Residential Units Under Construction
1.	Andaman and Nicobar	12	17	0	10	2
2.	Andhra Pradesh	530	602	50	604	11
3.	Arunachal Pradesh	27	24	0	24	0
4.	Assam	388	371	67	294	31
5.	Bihar	361	1485	159	1094	280
6.	Chandigarh	29	31	0	30	0
7.	Chhattisgarh	394	462	31	408	18
8.	D & N Haveli	3	3	0	3	0
9.	Daman & Diu	4	5	0	5	0
10.	Delhi	680	529	90	350	70
11.	Goa	43	55	28	27	4
12.	Gujarat	1183	1501	165	1292	84
13.	Haryana	479	551	81	499	100
14.	Himachal Pradesh	153	160	6	149	0
15.	Jammu and Kashmir	232	202	35	123	38
16.	Jharkhand	463	601	61	567	63
17.	Karnataka	1104	1095	49	1110	14
18.	Kerala	461	510	37	476	0
19.	Lakshadweep	3	3	0	3	0
20.	Madhya Pradesh	1505	1445	406	1459	237
21.	Maharashtra	1937	2257	322	2038	173
22.	Manipur	39	38	9	16	1
23.	Meghalaya	49	53	35	23	33
24.	Mizoram	46	43	26	29	8
25.	Nagaland	27	37	0	39	2
26.	Odisha	773	636	201	608	85
27.	Puducherry	11	29	7	23	6
28.	Punjab	582	557	52	527	48
29.	Rajasthan	1122	1152	210	1028	5
30.	Sikkim	19	20	1	14	1
31.	Tamil Nadu	1087	1095	116	1216	55
32.	Telangana	334	448	28	417	1
33.	Tripura	95	73	23	85	13
34.	Uttar Pradesh	2012	2278	332	1937	401
35.	Uttarakhand	227	228	72	185	10
36.	West Bengal	928	818	123	391	75
Total		17342	19414	2822	17103	1869

Statement referred to Lok Sabha Un-satarred Question No. 686 for Reply on 20.11.2019

Statement showing State-wise release of funds under the Centrally Sponsored Scheme for development of infrastructure facilities for the judiciary.

(Rs. in Lakhs)

Sl. No.	State / UT	Funds Sanctioned (1993-94 to 2019-20)
1.	Andhra Pradesh	17964.45
2.	Bihar	33725.72
3.	Chhattisgarh	10132.07
4.	Goa	1520.93
5.	Gujarat	53415.42
6.	Haryana	18383.42
7.	Himachal Pradesh	4112.00
8.	Jammu & Kashmir	19481.60
9.	Jharkhand	18520.52
10.	Karnataka	66077.85
11.	Kerala	13251.30
12.	Madhya Pradesh	47745.04
13.	Maharashtra	68083.86
14.	Odisha	14843.27
15.	Punjab	51809.92
16.	Rajasthan	22672.51
17.	Tamil Nadu	23611.46
18.	Telangana	1565.00
19.	Uttarakhand	13619.16
20.	Uttar Pradesh	110160.57
21.	West Bengal	20352.46
22.	Arunachal Pradesh	5025.44
23.	Assam	20134.30
24.	Manipur	7694.71
25.	Meghalaya	11147.00
26.	Mizoram	6820.29
27.	Nagaland	11116.64
28.	Sikkim	5165.39
29.	Tripura	8435.45
30.	A & N Islands	1486.23
31.	Chandigarh	3900.95
32.	Dadra & Nagar Haveli	706.25
33.	Daman & Diu	232.43
34.	Delhi	26106.40
35.	Lakshadweep	51.25
36.	Puducherry	6239.56
Total		745310.82
